

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

STARRED QUESTION NO:251

ANSWERED ON:15.03.2010

SEALING OF ILLEGAL MOBILE TOWERS

Kashyap Shri Virender;Siricilla Shri Rajaiah

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

- (a) whether the Government has framed guidelines regarding installation of mobile towers especially in residential areas;
- (b) if so, the details thereof alongwith the number of mobile towers installed illegally in the country, State-wise;
- (c) whether the Government has any proposal to remove these towers in the country, especially in Delhi and Uttar Pradesh;
- (d) if so, the details thereof, State-wise; and
- (e) the steps taken/being taken for providing uninterrupted mobile services on account of dismantling/sealing of towers?

**Answer**

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI A. RAJA.)

(a) to (e) A statement is laid on the Table of the House.

STATEMENT TO BE LAID ON THE TABLE OF THE LOK SABHA IN RESPECT OF PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 251 FOR 15TH MARCH, 2010 REGARDING "SEALING OF ILLEGAL MOBILE TOWERS".

(a) Wireless Planning and Coordination (WPC) Wing, Ministry of Communications and Information Technology issues siting clearance for installation of mobile towers from flying hazards & obstruction to any microwave link point of view. The mobile towers operators are asked further to obtain necessary clearances from concerned local authorities. The local authorities issue guidelines for installation of mobile towers for Structural Safety.

(b) NDMC, MCD and Noida have formulated guidelines which require mandatory Structural stability certificate from one of the institute in Delhi/NCR

- (1) Indian Institute of Technology (IIT), Delhi.
- (2) Central Building Research Institute (CBRI), Roorkee.
- (3) Rail India Technical and Economic Services Ltd. (RITES), Delhi.
- (4) National Council for Building Material, Faridabad.
- (5) Indian Institute of Technology (IIT), Roorkee.

As per siting clearance issued by this Ministry, there are no illegal mobile towers. As per the information received from NDMC there are no illegal mobile towers in the NDMC Area. In MCD area, 2517 mobile towers have been erected without the necessary permission from them and in NOIDA, 224 illegal mobile towers are there.

(c) & (d) Show cause notices are issued by the Zonal Authorities of MCD for towers installed without their permission to the concerned agencies for regularizing them as per their guidelines in Delhi and Noida.

(e) The existing towers can be considered for regularization by the local authority on request of applicant subject to fulfillment of guidelines as per the prevalent policy.